

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**CP (CAA) NO. 15/Chd/Hry/2021
(2nd Motion)**

**Under Sections 230 to 232 of
the Companies Act, 2013**

In the matter of the scheme of amalgamation:

Online Recharge
Services Private Limited & Ors.Transferor Companies

With

Estel Technologies
Pvt. LimitedTransferee Company

Present through video conferencing:

Mr. Nahush Jain, Advocate for the petitioner companies.

Heard Mr. Nahush Jain, Advocate appearing for the applicant
companies.

2. Order reserved.

(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

July 09, 2021
pc